

IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-- I) CHENNAI

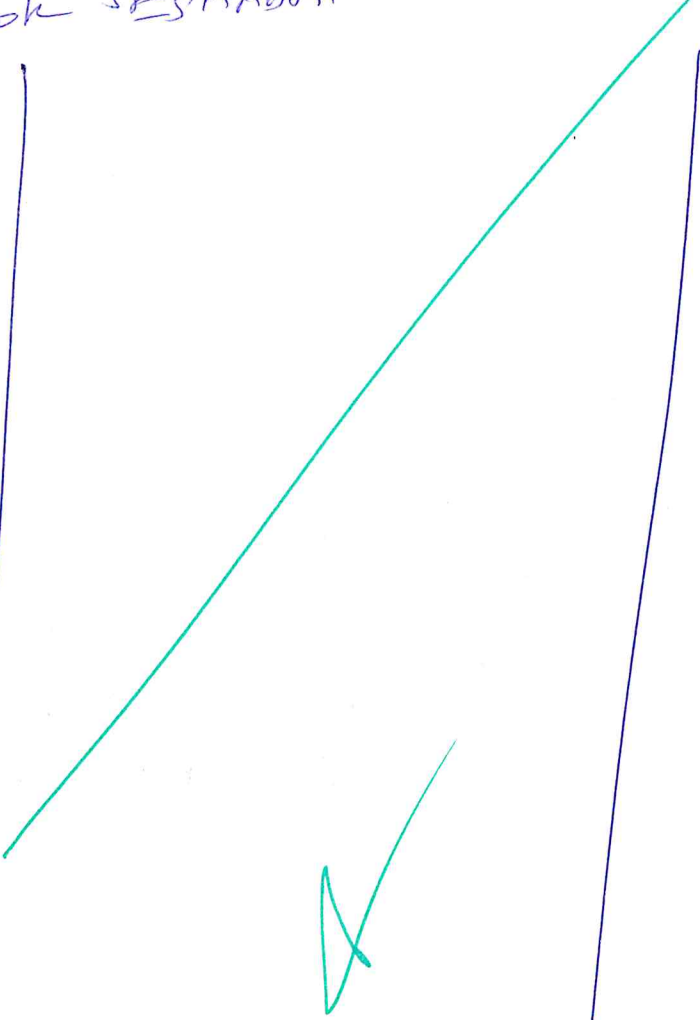
ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **29.04.2024** THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : APM Group Ltd
Vs
Adept Technology Pvt Ltd
MAIN PETITION NUMBER : CP/1210/IB/2018
(IA/MA) APPLICATION NUMBERS

IA/807/2020; IA/1184/2022

Uthom
AjHok SESHABAI



1 CP/1210/IB/2018
IA/807/2020; IA/1184/2022

ORDER

IA/807/2020:

Present: Mr. Ashok Seshadri, Liquidator in person.
None for the Respondents despite repeated calls.

Respondents are set as ex-parte.

Heard the arguments.

On a perusal, we find that no documents have been filed to substantiate the allegation made in the application. Even the transaction audit report does not state that the alleged transactions are the fraudulent transactions.

The Liquidator is directed to file a synopsis of arguments, supported with the documents explaining how these transactions are the fraudulent transactions.

The Liquidator could not answer what is the extended timeline of the liquidation.

He states that after filing an application for dissolution he did not seek extension.

List the application for hearing on **10.06.2024**.

IA/1184/2022:

Present: Mr. Ashok Seshadri, Liquidator in person.

Heard.

This application is for dissolution of the company.

List the application on **10.06.2024**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

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**[SANJIV JAIN]
MEMBER (JUDICIAL)**